

LOK SABHA DEBATES

09.12.2014

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 7th March, 1955

The Lok Sabha met at Eleven
of the Clock

[SARDAR HUKAM SINGH in the
Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 NOON.

Shri Nambiar (Mayuram): For the information of the House I may say that I gave notice of a motion on 3rd March, 1955, calling attention under rule 216 to an important matter regarding Pondicherry. The workers there were beaten by the police. Pondicherry is now under us.

Mr. Chairman: That is a different thing. When was notice given?

Shri Nambiar: Notice was given on 3rd March. Nothing has happened about that. No information has been given. Previously, when we wanted to give adjournment motion notices, we were advised by the Chair to utilise rule 216 for such purposes, but no useful purpose is served.

Mr. Chairman: I shall enquire.

PRESIDENT'S ASSENT TO BILL

Secretary: I am to inform the House that the Constitution (Third Amendment) Bill, which was passed by the Houses of Parliament during the Seventh Session, 1954, was assented to by the President on the 22nd February, 1955.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-SECOND REPORT

Shri Altekar (North Satara): I beg to present the Twenty-second Report of the Committee on Private Members' Bills and Resolutions.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1954-55—RAILWAYS

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to present a statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1954-55.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR 1954-55—ANDHRA

The Minister of Finance (Shri C. D. Deshmukh): I beg to present a statement showing Supplementary Demands for Grants for expenditure of the Andhra State in 1954-55.

ANDHRA BUDGET FOR 1955-56

The Minister of Finance (Shri C. D. Deshmukh): I beg to present a statement of the estimated receipts and expenditure of the Andhra State for the year 1955-56.

Although the results of the Andhra elections are being declared by the Returning Officers, they are likely to be formally notified under Section 74 of the Representation of the People Act, 1951, on or after the 15th March, 1955, with the result that it would not be possible to summon the new Legislature in time for passing the Vote on Account before the close of